

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.372/MP/2022

- Subject : Petition under Sections 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Srijan Energy Systems Private Limited (SESPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Parties Present : Shri Tushar Srivastava, Advocate, SESPL
Shri Abhijeet Pandey, Advocate, SESPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner received a copy of the reply of the Respondent, CTUIL on 16.9.2023 and accordingly, sought liberty to file a rejoinder in the matter. Learned counsel for the Respondent, CTUIL also sought liberty to upload the reply on e-filing portal of the Commission.

2. Considering the above, the Commission permitted the Respondent, CTUIL to upload its reply on the e-filing portal within a week. The Commission also permitted the Petitioner to file its rejoinder within three weeks.
3. The Petition will be listed for hearing on **13.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**